



DELHI STATE LEGAL SERVICES AUTHORITY

(constituted under the Legal Services Authorities Act, 1987, on list of Parliament)
Under the Administrative Control of High Court of Delhi
Central Office, 3rd Floor, Rouse Avenue District Court Complex,
Pt. Deen Dayal Upadhyaya Marg, New Delhi-110002
Email : estabwlsa@nic.in Website : www.dslsa.org

Ref. No. 85/DLSA/Estt/PLA-L/2022/133 23- 33

Date: 20/11/22

2280
23/11/22

To,

- 1. The Registrar General
High Court of Delhi, New Delhi
- 2. The Ld. Pr. District & Sessions Judge
(HQ), Tis Hazari Courts, Delhi
- 3. The Principal Secretary
Law, Justice & Legislative Affairs
Govt. of NCT of Delhi
- 4. The Deputy General Manager (HR)
Delhi Transco Limited
Shakti Sadan, Kotla Road, New Delhi
- 5. The Deputy General Manager
BSES-Rajdhani Power Limited
Head Office – BSES Bhawan
Nehru Place, Delhi
- 6. The Deputy General Manager
Tata Power-DDL
NDPL House, Hudson Lines
Kingsway Camp, New Delhi
- 7. The General Manager
Uttar Haryana Bijli Vitran Nigam
Limited (JHBVNL)
Vidyut Sadan, Plot No.: C16, Sector-
6, Panchkula, Haryana, India
- 8. The General Manager
Dakshin Haryana Bijli Vitran Nigam
Vidyut Sadan, Vidyut Nagar, Hisar -125005
- 9. The General Manager
Paschimanchal Vidyut Vitran Nigam
Ltd (PAVVNL)
Urja Bhawan,
Victoria Park, Meerut 250001
- 10. The General Manager
Kanpur Electricity Supply Company Limited
(KESCO)
Kesa House, 14/71 Civil Lines, Kanpur,
- 11. The General Manager
Noida Power Company Ltd. (NPCL)
Alpha -II Sector,
Greater Noida city – 201 308,
Uttar Pradesh, India
- 12. The General Manager
Purvanchal Vidyut Vitran Nigam
Ltd.(PUVVNL)
DLW Bhikharipur,
Varanasi - 221004
- 13. The General Manager
Dakshinanchal Vidyut Vitran Nigam
Ltd. (DVVNL)
Urja Bhawan,
NH - 2 (Agra - Delhi Bypass Road),
Sikandra, Agra – 282002,
- 14. The General Manager
Madhyanchal Vidyut Vitran Nigam Ltd.
(MVVNL)
Head Office 4-A,
Gokhale Marg, Lucknow:- 226001.
- 15. The General Manager
Jaipur Vidyut Vitran Nigam Limited
(Jaipur Discom)
Vidyut Bhawan, Jyoti Nagar, Jaipur –
302005
- 16. The General Manager
Ajmer Vidyut Vitran Nigam Limited,
(AVVNL)
Vidyut Bhawan,
Panchsheel Nagar, Makarwali Road, Ajmer –
305004.

DLSA
P. DBS (fsc)
22/11/22

Seem
U. Secretary
Contd. P. DBS /
Narain Rao,
to make
letter to be
sent to
competent
authorities.

Does not
particulars to
accounts -
[Signature]

17. **The General Manager**
Jodhpur Vidyut Vitran Nigam Ltd,
(JODHPUR DISCOM) New Power
House,
Industrial Area, Jodhpur-342003

18. **The Ld. Chairperson**
Bar Council of Delhi
2/6, Sri Fort Institutional Area
Kheh Gaon Marg, New Delhi-49

Sub: Appointment of Other Person/Member for Permanent Lok Adalat.

Respected Sir,

May I bring to your kind consideration that this Authority intends to engage/appoint the Other Persons/Members for Permanent Lok Adalats. In this regard, an advertisement for inviting applications (copy enclosed) with last date as 20th January, 2023 by 5 PM through email only at:- estabwing-dslsa@nic.in has already been published on official portal/website as well as social media handles of this Authority.

May I therefore, request your goodself that for wide publicity, directions be kindly issued to the quarter concerned for uploading the enclosed advertisement on the official website as well as for display of the same on the Notice Board/ and any other conspicuous place of your good office.

With regards,

Yours faithfully,


(Bharat Parashar)

Member Secretary, DSLSA

Encl: As above



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Ref. No. 85/DSL/SA/Estt/PLA-I/2022/12323 -38 Date: 20/12/2022

Last date of submission of application:- 20th January, 2023 by 5 PM

Mode of sending the application: Through email only at:-estabwlg-dlsa@nic.in

Advertisement

Delhi State Legal Services Authority invites application from eligible Indian Nationals for selection/appointment on the post of Other Persons/Member, Permanent Lok Adalat established under Section 22B, Legal Services Authorities Act, 1987 for a period of 2 years as per the following terms & conditions :-

Terms & Conditions:

1. A person who is, or has been, in the employment of any Central or State Electricity Authority or in Distribution Companies with experience of more than 20 years in service and/or who has obtained selection grade or super time scale in the highest cadre in the concerned Department/Undertaking/Company/PSU and conversant with technical aspect of generation, distribution and supply of electricity besides lying down of the tariffs and assessment of bills or charges for consumption of electricity and disputes arising there from;
Candidates with Legal Background shall be preferred.
2. Initial appointment for Other Person/Member shall be for 2 years only, which shall be extendable at the discretion of the Hon'ble Executive Chairman of the Delhi State Legal Services Authority for a further maximum period of 3 years. Thus, the total period of office shall not exceed 5 years or the attainment of the age of 65 years, whichever is earlier and they shall not be eligible for re-appointment.
3. The selection may be made on the basis of general reputation. The applicants in consideration zone shall be called for interview before a Committee to be constituted by the Hon'ble Executive Chairman of the Delhi State Legal Services Authority.

4. The terms and conditions of service of Other persons/Members, Permanent Lok Adalats including the resignation and removal shall be governed by the terms and conditions outlined in Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2003 read with Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2008 and Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2016 as amended vide notification F. No. A-60011/10/2012-Admn. III (LA)/LAP (JUS) dated 22nd June, 2016 and again amended A-60011/19/2019/LAP (JUS) dated 22nd December, 2020 of Ministry of Law and Justice, Government of India and other relevant rules applicable to the Government Servants in-force.
5. The sitting fee of other Persons/Members shall be Rs. 2000/- per sitting.
6. For the purpose of attending the sitting of PLA the Other Person/Member shall be entitled to Conveyance Allowance of Rupees Five Thousand only per month.
7. The Other Person/Member before appointment shall have to give an undertaking that he does not and will not have any such financial or other interests as is likely to affect prejudicially his functions as such Other Person/Member.
8. If any, Other Person/Member, PLA fails to join within the stipulated period, Hon'ble Executive Chairman, DSLSA shall be competent to appoint any other person from the available waiting list of Other Persons/Members.
9. The applicant selected for the post of Other Person/Member shall submit the statement of property in detail before taking over the charge within 10 days, failing which the appointment shall be deemed cancelled.
10. Eligible applicant shall submit their application in the prescribed format (Annexure-A) complete in all respect, and sent it on email address: estabwing-dslsa@nic.in latest by 20th January, 2023 by 5 PM.
11. Applications which are incomplete or received through any other mode except email or after the last date of submission of application shall not be entertained.


(Bharat Prasad)

MEMBER SECRETARY, DSLSA